#### 9. CP 060/00140/14 in

O.A. NO. 060/00221/14

## Tripta Devi Vs. A.K. Bhardwaj

01.08.2014

Ms. Shikha Khulla, proxy counsel for the petitioner Present:

- 1. Heard.
- 2. Issue notice to Respondent No. 3, at this stage.
- 3. List on 10.09.2014.

(UDAY KUMAR VARMA) MEMBER (A)

', 1W'

(SANJEEV KAUSHIK) MEMBER (J)

Notice Issued or 7/8/14.
A.D. awastay 11.

#### 13.CP 060/00140/14 in O.A. NO. 060/00221/14

## Tripta Devi Vs. A.K. Bhardwaj

#### 10.09.2014

Present: Mr. Amit Chopra, counsel for the petitioner

- 1. Notice issued to the respondent has not been received back- served or otherwise.
- 2. To await the service, list on 15.10.2014.

(UDAY KUMAR VARMA) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J)

'mw'

Service sept/A.D.

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## 10.CP 060/0140/14 in O.A. NO. 060/00221/14

### Tripta Devi Vs. A.K. Bhardwaj

#### 15.10.2014

Present:

Ms. Shikha Khullar, proxy counsel for the petitioner

Mr. Arvind Moudgil, counsel for the respondents

- Learned counsel for the respondents seeks and is granted time to inform this Court as to whether any meeting of Select Committee for considering the cases for compassionate appointment is held or not.
- 2. List on 11.11.2014.
- 3. A copy of this order be given **dasti** to the learned counsel for the respondents.

(UDAY KUMAR VARMA) MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

'mw'

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# 15. CP 060/00140/14 in O.A. NO. 060/00221/14

#### Tripta Devi Vs. A.K. Bhardwaj

#### 11.11.2014

Present:

Ms. Shikha Khullar, proxy counsel for the petitioner

Mr. Arvind Moudgil, counsel for the respondents

1. Learned counsel for the respondents seeks and is granted further 10 days' time to comply with the orders of this Court.

2. List on 28.11.2014:

(UDAY KUMAR VARMA) MEMBER (A) (SANTEEV KAUSHIK) MEMBER (J)

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#### 11.CP 060/00140/14 in O.A. No.060/00221/14



#### Tripta Devi Vs. A.K. Bhardwaj

#### 28.11.2014

Present:

Mr. Amit Chopra, counsel for the petitioner

Mr. Arvind Moudgil, counsel for the respondents

- 1. Learned counsel for the respondents submits that in terms of the directions of this Court, the respondents have considered the case of the petitioner, along with other eligible candidates, for appointment on compassionate grounds in the meeting held on 28.10.2014 and now a formal order is to be passed. He further submits that the respondents have to seek certain documents from all the candidates and after receiving thereof, the necessary order will be issued, therefore, they may be granted six weeks' time for the purpose.
- Considering the above, we are of the view that there is no willful and deliberate disobedience on the part of the respondents of the order of this Court. The respondents are granted six weeks' time, as prayed for, for issuance of necessary order in compliance of the orders of this Court.
- 3. In view of the above, the CP is disposed of at this stage, as having been satisfied, with liberty to the petitioner to get its revival if the necessary compliance is not made within the period aforementioned.
- 4. Notices stand discharged.

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(RAJWANT SANDHU) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J)

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